

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): But let us finish the Special Mentions.

SHRI SUBRAMANIAN SWAMY: There is no quorum in the House.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Pandey, do you want to make your Special Mention or not?

डा० रत्नाकर पाण्डेय : मान्यवर, शुक्रवार को सदन में कोरम पूरा नहीं रहता है और आज भी मैं देख रहा हूँ कि कोरम पूरा नहीं है। चूँकि शुक्रवार को सबको जाना होता है। मैं आपको विनतीपूर्वक सदर अनुरोध करूँगा कि शुक्रवार को पाँच बजे तक सदन की कार्यवाही चलायी जाया करे और आज सदन में कोरम भी पूरा नहीं है इसलिये मैं प्रार्थना करूँगा कि आज कार्यवाही स्थगित कर दें और सोमवार को चलायें, यह मेरी प्रार्थना है।

SHRI N. NARAYANSAMY: Sir, today being Friday, my request to you is that since most of the Members would be leaving the station, you should adjourn the House.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let me call the Members. If they are not there, then we will adjourn.

Now, Mr. Jogi. Not here. Mrs. Chakravarty. Not here. Then, Mr. Sahu. Would you like to make your Special Mention now? All right.

SOME HON. MEMBERS: No quorum... (Interruptions)...

THE VICE-CHAIRMAN: Let us finish this at least. Yes, Mr. Sahu.

Prevailing Tension in Orissa due to the Anti-reservation agitation.

S SHRI SANTOSH KUMAR SAHU (Orissa): Sir, I stand here with a heavy heart. I do not want to import politics into the issue. Sir, it is a very serious situation which is prevailing in Orissa. The newspapers have come out with the news

that shoot-at-sight orders have been issued in Cuttack and also one person has been killed. Sir, whoever it may be, whenever a person is killed, our first duty is to pray that his soul may rest in peace.

Sir, the situation is very serious. The curfew has been extended today. Train services have been disrupted. The National Highway which connects Andhra Pradesh and West Bengal through Orissa has been blocked. The whole State is engulfed in lawlessness and chaos. Unfortunately, Sir, when the situation is so bad and so serious there, I see today in the newspaper, "The Times of India", a news item giving the statement by the spokesman of the Government that there is no caste included in the Mandal Commission Report which was suggested or supported by the Orissa Government. Sir, this is very unfortunate. If this had been told earlier, at the beginning so much of communal tension, so much of lawlessness, so much of loss of lives and so much of damage to valuable property could have been averted.

Sir, in its eagerness to give effect to the Mandal Commission Report, the Government has announced it with a political motive even without having a consensus, even without consulting the Janata Dal Chief Ministers. The announcement was made today after sixteen days of the PM's declaration and much water has flowed under the bridge and the river Mahanadi is tainted with blood, and it is because of the communal tension now.

If this statement has come today it is very painful. It should have come clear from the beginning. I want to ask—it is not a political question: Are you in this country going to create a caste war? If the Mandal Commission does not apply in Orissa as the list is not finalised... (Interruptions) Please hear me. If clarifications had been given from the beginning, today so many lives would not have been lost. Today in different

[Shri Santosh Kumar Sahu] towns lawlessness has been created. So many public buses would not have been burnt. What was the reason at that time? It was not explained. It is not my statement. If you see the newspapers today, you will find that even the Chief Minister has told the Prime Minister that the Mandal Commission Report is not applicable to Orissa... *(Interruptions)*

SHRI BASANT KUMAR DAS (Orissa): This is double standard. You are telling some thing here and doing something else outside. The Congress Party is leading the agitation there. *(Interruptions)*

SHRI SANTOSH KUMAR SAHU: Double standard by our Government. Let the Prime Minister tell us whether the Mandal Commission report is applicable today to Orissa or not? Let the people know it. Let the students know it clearly so that unnecessarily student lives are not in jeopardy and stop. Whatever chaos h prevailing in the State and the country, that is the second question. I would like to urge upon the Government of India to tell us—because the State Government is not present in the House and they cannot tell us— what is the position? I heard that the Central Government had decided firmly that it would be applicable or dluting it? The Prime Minister told us, told the House and told the nation that this consensus was not taken earlier. If it was not taken earlier, then what is the meaning of having a consensus now?

SHRI SARADA MOHANTY (Orissa): It is double standard. Your party is supporting it here and doing something else... *(Interruptions)*

SHRI SANTOSH KUMAR SAHU: With a heavy heart without blaming any political party, I appeal that let us not create a caste war again in this country. This will mar the country's image. That will damage the country's social cohesion. Orissa is a peaceful State where there is no

cast feeling, where the people live in peace, where Lord Jagannath has its message of universal brotherhood...

(Interruptions)

You are not understanding me. What can I say?

So I ask them to mak_e a very clear statement whether the Mandal Commission Report is applicable to Orissa or not today or not. Then I ask whether the views of the Orissa people will be taken as to how it will be applicable. Then, third thing, caste war should not continue. As the Congress showed clearly, it is the backward class which should get the facility, it is the backward class which should get the facility, not on caste basis.

With these words, Sir, I, with all my sincerity, appeal through you, Sir, that let the Government clear all these things. Let a consensus be there of all the parties;; let this be clear to the nation. That is the consensus of all concerned sections. Every party should suffer. It is not a question of my party. This country belongs to all. We cannot forget it. Those who violate destroy the nation. Thank you.

SHRI V. NARAYANASAMY (Pondichery): Mr. Vice-Chairman, Sir, I associate myself with this.

SHRI JAGDISH JANI (Orissa): * Mr. Vice-Chairman Sir, while supporting this special mention, I urge upon the Government to solve the problem which has arisen out of the decision of the Government to implement Mandal Commission Report. I feel sorry to see that police is firing on anti-reservation agitators in Orissa. This is highly condemnable. Government should take all politcal parties into confidence and reconsider the reservation policy for backward classes. The family of the student who was killed by the police firing jresterday be given at least Rs. one lakh as compensation. The injured students also should be given proper compensation. I am thankful to you

*English translation of the original speech delivered in Oriya.

for giving me the permission to make this special mention.

Thank you.

SHRI V. NARAYANASAMY: Sir, I associate myself with the sentiments expressed by Sahuji. It is surprising that the Prime Minister of the country tells the press...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You are only associating. Don't add to the tension.

SHRI V. NARAYANASAMY: The Prime Minister of the country is telling the press that he thought that the Chief Minister of Orissa could have been briefed by the officers about the Mandal Commission report. He says that unfortunately he was not briefed. That is the version of the Prime Minister.

THE VICE-CHAIRMAN (SHRI BHASKAR ANANDJI MASODKAR): That is their internal matter.

SHRI V. NARAYANASAMY: It is not an internal matter. It shows that the Prime Minister did not take the confidence even the Janata Dal Chief Ministers.

SHRI SATYA PRAKASH MALVIYA (Uttar Pradesh): The Chief Minister of Orissa has clarified it today. (Interruptions)

THE VICE-CHAIRMAN (SHRI BHASKAR ANANAJI MASODKAR): Mr. Narayanasamy, you are associating and that will go on record.

SHRI V. NARAYANASAMY: The Prime Minister of the country—not only the Chief Minister but the Prime Minister—is solely responsible for it. The Government should come with a statement on the incident that took place there.

Dearness allowances to the employees and Officers of Public Sector Undertakings.

SHRI SUKOMAL SEN (West Bengal): Sir, I would like to draw the attention of the Government to a very serious matter regarding the working classes. Twenty-two lakhs of public sector employees and officers are greatly restive over the issue of Dearness Allowances. Two months back the Government unilaterally declared DA at the rate of Rs. 1. 90 per point rise of price index instead of previous figure of Rs. 1. 65. This was an arbitrary decision and thereafter the Public Sector DA Committee was dissolved by the Government.

All the trade Unions took serious objection to it and the employees and officers of public sector strongly opposed the Government decision and demanded cent per cent neutralisation of price rise by way of DA. The DA Committee was revived and the Government assured that by the month of August 1990 the issue would be settled. Sir, today is 31st of August. The Finance Minister assured the representatives of Trade Unions and Officers' Association that by 31st August the issue would be amicably settled. But unfortunately, the DA Committee meetings are being postponed one by one. In this month of August, three such meetings have been postponed at short notice.

As a result, there has been a total stalemate in the matter and the employees have become very much resentful. There is every possibility that there may be an industrial action in the country over the matter unless the Government settles the matter immediately.

The term of the DA Committee expires today. So, the Government should settle the matter by discussing it with the representatives of the Trade Unions and Officers' Association without any further delay. The employees demand 4 slab rates of DA with full neutralisation. I would request that the Finance Ministry and the other concerned Ministries make up their mind and settle the issue immediately to avoid a serious labour unrest.